

Member of Parliament in Manipur that there is no intention on the part of Government to change the boundaries of Manipur and Naga land; and

(c) steps taken by Government to counter the subversive activities of the Hostile Nagas in the Hills of Manipur in case of any emergency?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) A memorandum has been received from the Manipur Naga Council suggesting the integration of Naga areas in Manipur with Nagaland. The Council also adopted a resolution in October last, a copy of which is laid on the Table of the House. [See Appendix II, annexure No. 100].

(b) Yes.

(c) Necessary steps are being taken to check the hostile activities of the Nagas in Manipur.

Coal and Coke in Delhi

1714. Shri Ram Garib: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that a few embassies and big hotels in Delhi are getting coal/coke quotas from the Civil Supplies Department against establishment permits:

(b) whether it is a fact that some of their contractors are misusing their permits and are taking double supplies against them one from the Deputy Coal Controller's Office against permits issued in 1960 validating from January 1961 to December, 1961 and the other against quotas cards issued from February, 1961 due to the revised policy of the Department, after cancelling the previous permits and are selling extra quota of steam coal in black market; and

(c) whether it is a fact that the fuel requirement of the hostels/embassies are very much reduced during summer months when the contractors have procured the maximum number of wagons besides wagons taken on their quota order?

The Minister of State in the Ministry of Home Affairs (Shri Datar): (a) Yes Yearly permits were granted to a few big hotels and embassies in October, 1960, for the year ending December, 1961, for direct supplies of steam coal and soft coke.

(b) and (c). No such cases of misuse of permits have come to the notice of the Delhi Administration.

Appointment of Attorney General Solicitor General and Assistant Solicitor General

1715. Shri S. N. Ramaul: Will the Minister of Law be pleased to state:

(a) on what terms and conditions the Attorney General, the Solicitor General and the Assistant Solicitor General have been appointed;

(b) for what period was the Attorney General appointed and was any term contemplated and how is it extended; and

(c) whether the Attorney General or the Solicitor General appears for private parties when Government cases are before any bench of the Supreme Court?

The Deputy Minister of Law (Shri Hajarnavis) (a) A copy of the latest rules, namely, The Law Officers (Appointment & Conditions of Service) Rules, 1961, containing the terms and conditions of appointment of the Attorney General, the Solicitor General and the Additional Solicitor General is laid on the Table of the House. [See Appendix II, annexure No. 101].

(b) At the time of initial appointment of the Attorney General, his term of office was neither specified nor contemplated. His term will now expire on 31-12-1962.

(c) Yes However, according to the Rules of 1961 in the event of a conflict between a private brief and a brief of the Government of India in the Supreme Court. Law Officers are required to give preference to the brief of the Government of India.